

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/263(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Ms. Ramya Hariharan, Adv.] For the Financial Creditor
Ms. Asmita Rakhecha, Adv.]
Mr. Soumyajit Saha, Adv.]
Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor
Mr. Rishav Medora, Adv.]
Mr. A Chakraborty, Adv.]

ORDER

1. Ld. Sr. Counsel/ Counsel for the parties present.
2. Reply affidavit has been filed. Ld. Counsel appearing for the Corporate Debtor has stated that there are certain contentions raised in the Reply Affidavit, which are required to be rebutted by way of filing Rejoinder Affidavit by the Financial Creditor.
3. At request, 10 days' time is allowed for filing Rejoinder Affidavit.
4. Post this matter for argument on **10/05/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)